

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 404
(IB)-284(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Order under Section 7 of IBC Code

Order delivered on 04.05.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Aditi Sinha and Aditya Sharda
Adv for Applicant in IA No.1036/2022
For the Liquidator :
For the Respondent : Mr. Sumesh Dhawan, Mr. Vatsala Kak, Ms. Geetika
Sharma

ORDER

Learned Counsel for the Respondent stated that one application i.e. IA/4242/ND/2021 has been filed, but that is not reflecting on the e-portal as the matter has been received by this Tribunal from the Principal Bench. Similarly, in the case, I.A. No. 1036/2022 has been filed but the said application is also not reflecting alongwith the matter.

Accordingly, the Registry is directed to ensure that the said application be placed before this Tribunal.

In view of the facts that the main matter IB-284/PB/2021 has been transferred to this Tribunal by the Hon'ble Principal Bench and hence, pleadings, if any, be completed on or before next date of hearing. No further chance should be given to file the reply, if any.

Let all these applications be taken up 27.05.2022.

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SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)